

Supporting Documents - Checklist

Sr. No.	Checklist Item (All documents to be signed and stamped by Authorised Representative)	Supporting Documents / Sub-items
1	Incorporation and Commencement of Business Documents For Indian Entity: For Foreign Entity:	Company: Certificate of Incorporation AND Certificate of Commencement of Business LLP / Partnership Firm: Certificate of Registration Foreign Entity: Equivalent Incorporation and Commencement of Business documents as applicable
2	Constitutional Documents For Indian Entity: For Foreign Entity:	Company: Memorandum of Association (MoA) AND Articles of Association (AoA) LLP / Partnership: LLP Agreement / Partnership Agreement Foreign Entity: Relevant constitutional documents as applicable
3	Certificate of Good Standing <i>(As applicable for Foreign Entities only)</i>	Certificate of Good Standing from the jurisdiction of incorporation
4	Copy of Board Resolution <i>Authorising Director(s) / Designated Partner(s) / Authorised Person(s) to:</i>	(i) Make an application to IFSCA (under Sandbox / Authorisation) and execute or provide necessary documents on behalf of the Entity to IFSCA from time to time (ii) Incorporate / set up unit in IFSC (if applicable)

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		(iii) Pursue business activities different from those for which the applicant is licensed (if applicable) (iv) Appoint a Designated Director for AML/CTF/KYC compliance obligations
5	Application Form and all Annexures — Signed and Stamped <i>(Company rubber stamp by the Authorised Person as per Board Resolution at Sr. 4 above)</i>	Signed and stamped copy of the complete CAF and all Annexures being submitted, executed by the Authorised Representative as per the Board Resolution
6	Self-Attested Proof of Identity and Proof of Address (KYC) <i>Of the following persons:</i>	(i) Founder(s) (ii) Directors in executive role (iii) Authorised Signatory as mentioned in the application form (iv) Persons exercising Control* <i>*Control includes the right to appoint majority of directors or to control management/policy decisions, directly or indirectly, including via shareholding, management rights, shareholders' agreements, voting agreements, or any other manner.</i>
7	Director Identification Number (DIN) / Designated Partner Identification Number (DPIN)	Copy of DIN / DPIN as applicable for all directors / designated partners
8	Latest Shareholding Pattern <i>To be submitted in the prescribed format (see below) for:</i>	(a) The Applicant entity (b) Holding / Subsidiary / Associate Company (if applicable) Prescribed format:

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		<table border="1"> <thead> <tr> <th data-bbox="775 331 969 501">Instrument</th> <th data-bbox="969 331 1265 501">Name of the Shareholder or Investor</th> <th data-bbox="1265 331 1646 501">Nationality for Individual shareholders/Country of Registration for Institutional Investors</th> <th data-bbox="1646 331 1841 501">Amount Invested (and Currency)</th> <th data-bbox="1841 331 2018 501">Latest % Holding (as on_____)</th> </tr> </thead> <tbody> <tr> <td data-bbox="775 501 969 544">Equity Shares</td> <td data-bbox="969 501 1265 544"></td> <td data-bbox="1265 501 1646 544"></td> <td data-bbox="1646 501 1841 544"></td> <td data-bbox="1841 501 2018 544"></td> </tr> <tr> <td data-bbox="775 544 969 616">Preference /Convertibles</td> <td data-bbox="969 544 1265 616">-</td> <td data-bbox="1265 544 1646 616"></td> <td data-bbox="1646 544 1841 616"></td> <td data-bbox="1841 544 2018 616"></td> </tr> <tr> <td data-bbox="775 616 969 659">Others</td> <td data-bbox="969 616 1265 659">-</td> <td data-bbox="1265 616 1646 659"></td> <td data-bbox="1646 616 1841 659"></td> <td data-bbox="1841 616 2018 659"></td> </tr> <tr> <td colspan="5" data-bbox="775 659 2018 699">TOTAL</td> </tr> </tbody> </table>	Instrument	Name of the Shareholder or Investor	Nationality for Individual shareholders/Country of Registration for Institutional Investors	Amount Invested (and Currency)	Latest % Holding (as on_____)	Equity Shares					Preference /Convertibles	-				Others	-				TOTAL				
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9	KYC Documents - Shareholders / Persons Exercising Control	<ul style="list-style-type: none"> (i) KYC documents of person(s) holding 10% or more shares in the Applicant Company (ii) KYC documents of Persons exercising Control over the Applicant (iii) If any Partnership / Company / Trust / Entity holds 10% or more shares — their shareholding break-up in the prescribed format at Sr. 8 above; AND (iv) KYC proofs for such entities and their UBO: <ul style="list-style-type: none"> Company: Sr. 1 & 2 documents + KYC of executive directors and persons exercising control LLP: Sr. 1 & 2 documents + KYC of designated partners Trust: PAN, Registration, Trust Deed + KYC of trustees and settlors 																									
10	Application Fee Payment Details <i>As per the IFSCA Fee Circular dated March 02, 2026, as amended from time to time</i>	<ul style="list-style-type: none"> (i) Proof of payment of application fees — SWIFT MT 103 or UTR Number (ii) Schedule II of the said Fee Circular may also be submitted to the Division of FinTech Sandbox for record purposes 																									
11	Technical Documents	<ul style="list-style-type: none"> (i) Technical architecture including deployment diagram (ii) Technology stack for Front-end, Back-end, Middleware and Database 																									

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		(iii) Usage of Artificial Intelligence, Machine Learning or Decentralised Ledger Technology / Blockchain, if any (iv) Details of any Intellectual Property Rights (whether applied / granted) with relevant documents (v) Security Assessment Report / VAPT Audit Report and Certificate by CERT-In empanelled auditor (vi) Relevant ISO certificates and other certifications / reports / assessments, if any (vii) Technology Readiness Level of the product being proposed
12	Pitch Deck / Concept Note	Pitch deck / Concept Note of the activities proposed for testing in the Sandbox, including: Technicalities and roadmap of the proposed solution Overall business model in the context of GIFT IFSC Employment planned in GIFT IFSC
13	Business Plan with Financial Projections	Business Plan including financial projections for the proposed activities
14	Audited Financial Statements	Audited Financials for the last 3 financial years
15	MoUs / Agreements / LOI with Financial Institutions	MoUs / Agreements / Letter of Intent (LOI) etc. with Financial Institutions as applicable for sandbox testing under the IFSCA FinTech Sandbox Framework
16	Regulatory Licences / Authorisations / Approvals	Licences / Authorisations / Approvals obtained from Regulator(s) in Domestic and / or Foreign Jurisdiction(s), as applicable
17	Details of Pilot(s) conducted	Details about Pilot(s) done in Domestic and / or Foreign Jurisdiction(s)

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18	Preferred Boundary Conditions for Sandbox Testing	Document specifying the preferred Boundary Conditions proposed by the Applicant for testing in the IFSCA Sandbox
19	Declaration - No Regulatory / Statutory Action <i>On the letterhead of the Applicant, signed by the Authorised Signatory</i>	Declaration stating that no regulatory, statutory, or any kind of action, penalty, fine etc. has been taken / imposed against: The Company, its Related Entities, Group and Interlinked Companies; or Any of its Promoter(s), Director(s) / Designated Partner(s), Key Managerial Person(s), Authorised Person(s) by any law enforcement / regulatory agencies, Regulatory Body, Ministry, Authority etc. in any Jurisdiction; or that any of them are / were undergoing / involved in any investigation / disciplinary action / legal or regulatory violations / criminal case
20	General Declaration cum Undertaking <i>On the letterhead of the Applicant, signed by the Authorised Signatory</i>	Declaration as per CAF Section I covering: (a) Completeness and authenticity of information submitted (b) Activities in IFSC are in line with the MoA / Prospectus object clause (c) Fit and Proper status of the applicant and its functionaries (d) Ring-fencing of GIFT IFSC operations (if applicable for branch) (e) Undertaking to notify IFSCA of any material change (f) Funds not from proceeds of crime (g) Compliance with IFSCA Act 2019 and all regulations / circulars / guidelines (h) Abidance by operational instructions / directives issued by IFSCA (i) Furnishing any further information as sought by IFSCA
21	Fit and Proper Declaration	FIT AND PROPER DECLARATION (on letterhead of the Applicant Entity)

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	<p><i>On the letterhead of the Applicant, signed and stamped</i></p>	<p>We, _____ (name of Entity), represented by _____ (name of Authorised persons as per Board resolution) hereby declare that we, our directors/ partners/ designated partners, principal officer, key managerial and our controlling shareholders are and shall be and always meet the “fit and proper persons” criteria.</p> <p>We further declare that:</p> <p>a. We have a record of fairness and integrity, including but not limited to:</p> <ol style="list-style-type: none"> I. Financial integrity, good reputation, character and honesty; ii. absence of convictions and restraint orders; iii. competence, including financial solvency <p>b. None of us have incurred any of the following disqualification:</p> <ol style="list-style-type: none"> i. been convicted by a court for any offence involving moral turpitude or any economic offence; ii. a recovery proceeding has been initiated against the person by a financial regulatory authority and is pending; an order for winding up has been passed against such person for malfeasance; iii. has been declared insolvent and not discharged; iv. an order, restraining, prohibiting or debarring the person from accessing or v. dealing in financial products or financial services has been passed by a competent authority, and a period of three years from the date of the expiry of the period specified in the order has not elapsed; vi. any other order against the person, has been passed by any regulatory authority, and a period of three years from the date of the order has not elapsed; vii. the person has been found to be of unsound mind by a court of competent jurisdiction, and the finding is in force; viii. the person is financially not sound or has been categorized as a willful defaulter; ix. the person has been declared a fugitive economic offender; or x. the person suffers from any other disqualification as may be specified by the Authority.

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22	<p>Fit and Proper Criteria Document <i>On the letterhead of the Applicant, signed and stamped</i> <i>Details to be provided for the past 8 years for all functionaries</i></p>	<p style="text-align: center;">Fit and Proper Criteria <u>(on letterhead of the Applicant Entity)</u> For, all the questions below, provide details for the past 8 years.</p> <p>We, _____(name of Entity), represented by _____(name of Authorised person as per Board resolution) hereby declare the following for our functionaries*:</p> <table border="1" data-bbox="689 651 1957 1267"> <thead> <tr> <th data-bbox="689 651 824 724">Sr. No.</th> <th data-bbox="824 651 1632 724">Particulars</th> <th data-bbox="1632 651 1957 724">Comments/Remarks</th> </tr> </thead> <tbody> <tr> <td data-bbox="689 724 824 1267">0</td> <td data-bbox="824 724 1632 1267"> <p>Whether any of the functionaries or any of the entities associated with⁹ the functionary have been refused a Registration/ Authorisation/ License by the IFSCA or any other regulatory authority or their Registration/ Authorisation/ License has been suspended at any time prior to this application.</p> <p>(If Yes, provide details. If No, enclose a declaration to that effect).</p> <p>⁹for this Section, a person is said to be 'associated with' an entity if he/she is/ was a functionary of the entity</p> </td> <td data-bbox="1632 724 1957 1267"></td> </tr> </tbody> </table>	Sr. No.	Particulars	Comments/Remarks	0	<p>Whether any of the functionaries or any of the entities associated with⁹ the functionary have been refused a Registration/ Authorisation/ License by the IFSCA or any other regulatory authority or their Registration/ Authorisation/ License has been suspended at any time prior to this application.</p> <p>(If Yes, provide details. If No, enclose a declaration to that effect).</p> <p>⁹for this Section, a person is said to be 'associated with' an entity if he/she is/ was a functionary of the entity</p>	
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		1	<p>Whether the functionaries or any relative of the functionaries of the companies/ entities in which the applicant is/ was associated with⁹, are in default or have defaulted in the past in respect of credit facilities obtained from any entity or bank? (If yes, please furnish information about the default and the name of the lending institution.</p>
		2	<p>Whether any of the functionaries have been disqualified to act as promoter/ director/ key managerial personnel under any law in any jurisdiction where the applicant entity or the group companies of the applicant entity are operating? If yes, please furnish details.</p>
		3	<p>Name/s of the companies, firms, partnership firms, in which any of the functionaries hold substantial interest.</p>
		4	<p>Whether any of the functionaries are/ were undergoing/ involved in any investigation/ disciplinary action/ legal or regulatory violations/ criminal case by any law enforcement/ regulatory agencies? If yes, please furnish details.</p>
		5	<p>Whether any order has been passed by any bankruptcy/ resolution authority against any company/ entity with which any of the functionaries are/ were associated⁹? If yes, please furnish details.</p>

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		6	<p>Whether any of the functionaries have been convicted by a court for any offence involving moral turpitude or any economic offence or any offence against securities laws?</p> <p>If yes, please furnish details.</p>	
		7	<p>Whether a recovery proceeding has been initiated against any of the functionaries by a financial regulatory authority and is pending?</p> <p>If yes, please furnish details.</p>	
		8	<p>Whether an order for winding up has been passed against any of the functionaries for malfeasance?</p> <p>If yes, please furnish details.</p>	
		9	<p>Whether an order restraining, prohibiting or debaring any of the functionaries from accessing or dealing in financial products or financial services, has been passed by any regulatory authority/ courts, and a period of five years from the date of the expiry of the period specified in the order has not elapsed?</p> <p>If yes, please furnish details.</p>	
		10	<p>Whether any other order against any of the functionaries, which has a bearing on the securities market, has been passed by any regulatory authority, and a period of five years from the date of the order has not elapsed?</p> <p>If yes, please furnish details.</p>	
		11	<p>Whether any of the functionaries</p> <p>i) have been declared insolvent and not discharged?</p>	

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		<p>If yes, please furnish details.</p>	
		<p>ii) have been found to be of unsound mind by a court of competent jurisdiction and the finding is in force?</p>	
		<p>If yes, please furnish details.</p>	
		<p>iii) are financially not sound or have been categorized as a wilful defaulter?</p>	
		<p>If yes, please furnish details.</p>	
		<p>iv) have been declared a fugitive economic offender?</p>	
		<p>If yes, please furnish details.</p>	
		<p>I/We declare that all the functionaries have a record of fairness and integrity, including but not limited to financial integrity, good reputation, character and honesty.</p>	
		<p>I/We undertake to bring to the notice of IFSCA within one week, if any of the above actions is initiated against any of the functionaries in future.</p>	
		<p><i>*Functionaries include: Promoters, Founders, Directors / Partners / Designated Partners, KMPs, Principal Officers, Persons / Shareholders with 10%+ share / voting rights / distributable dividend, Trustees, Authorised Representatives, and any other person as may be specified.</i></p>	

PROGRESS REPORTING FORM FOR FINTECH SANDBOX ENTITY

Please complete both Parts I, and Part II of this reporting form and submit it to fe-sandbox@ifsc.gov.in as per the timelines mentioned in the Reporting milestones.

PART I – GENERAL INFORMATION

Name of Organisation (FinTech Sandbox Entity)	
LUA Number	
Type of Sandbox	
Category	As per Appendix I and II of the IFSCA FinTech Sandbox Framework
Jurisdiction	
Brief Description of use case	
Authorised Person	
Email and Contact No.	
Sandbox Period	Click or tap to enter a date. to Click or tap to enter a date.
Reporting Milestone¹	Choose an item.
Date of Submission	Click or tap to enter a date.

Note:

1. Reporting milestone refers to following:

SI No	Milestone	Timeline from date of issue of LUA	Reporting obligation
1	M1	10 th day of the succeeding month	Monthly Status Report for the reporting month
2	M2	Ad hoc	Event Based reporting
3	M3	Within 30 days after the expiry of Limited Use Authorisation / Exit by written request	Final Test Report

2. The FinTech Sandbox Entity (FSE) is required to submit to IFSCA:

¹ There are following reporting milestones which should be complied by the FinTech Sandbox entity :

- (a) a progress report on every milestone from the start of the approved Sandbox period; and
 - (b) a final report within 30 days from the expiry of the approved Sandbox testing period.
3. IFSCA may request for clarifications from the FSE or for the FSE to provide a demonstration of the use case being tested under the respective sandbox.

PART II – PROGRESS REPORT

When Sandbox Entity chooses M1

1. Details regarding Monthly Status Report:

Sl. No	KPI/ Boundary Conditions prescribed under the LUA	Target	Inputs/ progress achieved	Completed (Yes/ No)	Attachment, Yes/ No	Remarks, if any
1	Boundary Condition 01					
2	Boundary Condition 02					
3*					
4	User complaints / Operational/ Cyber Security incident/ data breach/ Incidents this period (details of these incidents occurred during the month)	NA				
5	Actions taken to address incidents reported above (steps taken or in progress to resolve each incident reported)	NA				
6	Late Fee	NA	NA			
7	Additional submissions if any					

<attach PDF as applicable>

** Note: Applicants may append additional rows as necessary to reflect all specific boundary conditions prescribed under the Limited Use Authorisation (LUA)..*

When the Sandbox Entity chooses M2

- 2. **Adhoc / Event based Reporting - Annual Financial Statements (to be submitted within 30 days of finalisation; where full audited statements are unavailable, a certificate from an independent third-party professional shall be submitted in lieu thereof) / Exit Request / Material Change information request / Regulatory Order / Extension Request or any other ad hoc reporting as applicable [Submission may be attached with a PDF detailing the request signed and sealed by Authorised Representative with relevant documents as attachment]**

Sl No	Particular	Submission	Remarks, if any
1	Audited Financial Statement / where full audited statements are unavailable, a certificate from an independent third-party professional shall be submitted in lieu thereof		
2	Extension Request		
3	Exit Request		
4	Change in Authorised Representative		
5	Material Change information request		
6	Regulatory Action related Reporting		
7	Any other as applicable		

<Attach PDF as applicable>

When the Sandbox Entity chooses M 3 - Final Report Submission

3. Test Report

SL No	Final Report should contain following information	Submission	Attachment
i	Executive Summary		
ii	Overview of the Sandbox Test and Description of Product/Solution		
iii	Status of Compliance with Boundary Conditions	Achieved / Not achieved	
iv	Boundary conditions and its compliance with each boundary condition separately called out with additional documents		
v	Detailed record of, user complaints, incidents, cyber security, data breach incidents, Operational failures, technical issues and action taken by the FinTech Sandbox Entity for the resolution in this regard		
vi	Key Learnings Including but not limited to technical learnings, Regulatory insights, Business model viability, Risk-related learnings		

vii	Financial information (including but not limited to revenue and expenditure) to be submitted in USD		
viii	Duly certified audited annual financial statements to be submitted within 30 days of finalisation. Where audited statements are not available, a certificate issued by an independent third-party professional in this regard shall be submitted.		<Detailed PDF to be attached signed by Authorised Representative >
ix	Operational & Technical Performance		
x	Data Governance & Security		
xi	Register of issues, complaints and feedback (e.g. technical, business, customer feedback) arising or outstanding since the commencement of the approved period and the actions taken to resolve them		
xii	Detailed description on User Protection and Consent Tracking including details of total users, consents obtained, disclosures, complaints and resolution if any		
xiii	Exit Strategy		
xiv	Compliance report (Part III in the given below format with substantiating documents attached as annexures)	NA	< PDF to be attached signed by Authorised Representative >
xv	<i>Self-Declaration (Part IV)</i>	NA	< PDF to be attached signed by Authorised Representative >
xvi	Additional documents, if any (Annexures or any additional documents to be submitted by the FSE as PDF)	NA	PDF Attachment if applicable

4. COMPLIANCE REPORT (to be submitted at M3)

To be submitted on the letterhead of the FSE

To,

International Financial Services Centres Authority
2nd & 3rd Floor, PRAGYA Tower, Block 15,
Zone 1, Road 1C, GIFT SEZ, GIFT City,
Gandhinagar, Gujarat

Date:

Dear Sir / Madam

Sub: Compliance Report

This is to certify that has complied with the IFSCA FinTech Sandbox Framework, 2026, the circulars or guidelines issued thereunder; and other applicable laws for the Sandbox Period ending on..... and confirm compliance of the following:

Particulars	Compliance	Remarks
The FSE and its operations in IFSCA FinTech Regulatory/Innovation Sandbox are in compliance with the IFSCA FinTech Sandbox Framework, 2026 (Circular eF.No.: 505/IFSCA-FTec0FTEF/1/2023 dated March 16, 2026) and other applicable circulars, guidelines, instructions and directions etc issued by IFSCA or any other Competent Authority.	Yes/No	If no, please provide the details
There is no instance of breach of IFSCA (Anti Money Laundering, Counter Terrorist-Financing and Know Your Customer) Guidelines, 2022 during the Sandbox period for the FE	Yes/No	If no, please provide the details
The FSE has not, in any manner, used its status of its Limited Use Authorisation for any purpose other than for which it was provided LUA	Yes/No	If no, please provide the details
The FSE and its authorized representatives, directors/ partners/ designated partners, key managerial personnel and controlling shareholders have been fit and proper persons at all times during the Sandbox period.	Yes/No	If no, please provide the details
The FSE has disclosed to its users that the solution operated in a IFSCA FRS/FIS and the potential key risks associated with the solution. The FSE has disclosed whether any compensation will be provided for potential losses during the sandbox testing stage, along with the applicable protection and compensation terms, and has	Yes/No	If no, please provide the details

obtained express written consent from users before engaging them in sandbox testing.		
Approval for Material changes to the solutions were taken from IFSCA in advance and basic changes intimated to IFSCA.	Yes/No	If no, please provide the details
The FSE committed adequate and competent resources to undertake the testing and implement risk mitigation solutions that have been proven to be effective in containing the consequences of failure	Yes/No	If no, please provide the details
The FSE had ensured proper security systems to protect against cyber threats, data leakage, payment security is in place. All relevant certifications have been provided in this regard.	Yes/No	If no, please provide the details
The FSE has maintained its books of accounts and records in a freely convertible foreign currency (other than INR) as declared at the time of Final Application and has submitted financial information to IFSCA in US Dollar (unless otherwise specified by the Authority), in compliance with the applicable framework.	Yes/No	If No, please provide the details
The FSE shall ensure that any existing obligation to the users of the FinTech innovation(s) in the sandbox are completely fulfilled or addressed before exiting the sandbox or before discontinuing the sandbox testing.	Yes/No	If No, please provide the details
The FSE shall maintain records of acknowledgement of all its users stating that all the obligations towards the users have been met.	Yes/No	If No, please provide the details

Any other material information that has a bearing on Sandbox Exit:

For and on behalf on

<Name of FSE>

Authorized Representative

Name:

Signature

Date:

1. Self-Declaration (to be submitted at M3)

Declaration (please note that all boxes must be checked for the entity)

- I declare for and on behalf of the FinTech Sandbox entity that the entity has developed/tested the specific use case(s) approved by IFSCA
- I declare for and on behalf of the FinTech Sandbox entity that all the conditions imposed on the entity, have been and are complied with.
- I declare for and on behalf of the FinTech Sandbox entity that all the representations (including declarations) made by the entity to IFSCA remain true, accurate and not misleading.
- I declare for and on behalf of the FinTech Sandbox entity that all the information given in this form, including all supporting documents and attachments, is true, accurate and not misleading.
- I declare for and on behalf of the FinTech Sandbox Entity that all the proper records of the tests conducted by it are duly maintained for review by authority and such records shall be maintained for a period of seven years from the date of its exit from the Sandbox.

For and on behalf on

<Name of FSE>

Authorized Representative

Name:

Signature

Date:
